

Technology during the Fourth Plan period;

(b) if so, their number; and

(c) whether Government have under consideration the question of starting one Institute in Kerala State?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir.

(b) and (c). Do not arise.

Airlifting of Food to NEFA

***640. Shri Ram Kishan Gupta:**
Shri P. K. Deo:
Shri K. N. Tiwary:
Shri Dhirendranath:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Committee appointed to inquire into the airlifting of food and other materials to NEFA has submitted its report; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Not yet, Sir.

(b) Does not arise.

Special Audit Report on Orissa Transactions

***641. Shri D. C. Sharma:**
Shri Kameshwar Singh:
Shri A. Sreedharan:
Shri S. M. Joshi:
Shri P. M. Sayeed:
Dr. Surya Prakash Puri:
Shri Madhu Limaye:
Shri Sequeira:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 157 on the 2nd November, 1966 and state:

(a) whether the special audit report on some transactions by the Orissa Government has since been considered by the Orissa Public Accounts Committee;

(b) if so, the details of their recommendations; and

(c) the action proposed to be taken in the matter?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No Sir.

(b) and (c). Do not arise.

Wage Board for Workers of Heavy Chemicals and Fertilisers Factories

***642. Shri Mohammad Ismail:**
Shri Umanath:
Shri Ganesh Ghosh:
Shri Bhagban Das:
Shri B. K. Modak:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the total number of factories producing Heavy Chemicals during 1966;

(b) the total number of such factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;

(c) whether some factories are not covered by the Wage Board;

(d) if so, the reason therefor; and

(e) the steps Government propose to take to fix wages for the workers employed in concerns not covered by the Wage Board?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) and (b). According to the information collected in 1965, 124 factories were manufacturing heavy chemicals and fertilizers. Of these, 88 were covered by the Wage Board.

(c) and (d). The Board has excluded 36 factories from its jurisdiction. The excluded factories are mostly captive units and some are either covered by other Wage Boards or are producing fine chemicals including photographic chemicals with which the Wage Board is not concerned.

(e) It is open to the parties to have bi-partite or tripartite discussions for revision of wages if the existing wages are not considered satisfactory. Disputes, if any, can be dealt with by the machinery available under the Industrial Disputes Act, 1947 and corresponding State Laws.

Education Policy

*643. Shri C. K. Bhattacharyya:
Shri Mangalathumadom:

Will the Minister of Education be pleased to state:

(a) whether Government have framed any national policy on education; and

(b) if so, the details thereof?

The Minister of Education (Dr. Triguna Sen): (a) The matter is under consideration.

(b) Does not arise.

Automation in Foreign Oil Companies

*644. Shri Yashpal Singh:
Shri S. C. Samanta:
Shri K. N. Tiwary:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it has been decided to refer the question of rationalisation, reorganisation and automation in foreign oil companies to a court of enquiry; and

(b) if so, the personnel of the team and its terms of reference?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) It has been decided to appoint a Commission of Enquiry under the Commission of Enquiries Act, 1952, to go into the entire matter.

(b) The personnel and the terms of reference of the Commission will be announced at the earliest possible.

Financial Assistance to Non-Government Recognised Schools and Colleges

*645. Shri Randhir Singh: Will the Minister of Education be pleased to state:

(a) whether Government propose to introduce Delhi pattern of financial assistance in respect of non-Government recognised schools and colleges in the country so that the cause of education and its spread may not suffer owing to financial and other difficulties that these institutions have to face under private managements;

(b) if so, from which year; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) and (c). No, Sir. The question of grant-in-aid rules is one entirely for the State Governments to decide.

(b) Does not arise.

Global Communications Satellite System

*646. Dr. Karni Singh: Will the Minister of Communications be pleased to state:

(a) whether there are proposals to exploit the global communications satellite system to improve our overseas communications; and

(b) if so, the time by which the system would be ready for commercial operations?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Yes, Sir.

(b) The Global Communications Satellite System is expected to be in operation in the latter half of 1968, by which time, it is proposed to set up a Satellite Communications Ground Station near Poona.